

REPORTABLE

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1555 OF 2008

TejpalAppellant
versus
State of Uttar PradeshRespondent

J U D G M E N T

M.Y. EQBAL, J.

We have heard learned counsel for the appellant and also learned counsel for the respondent State. We have already discussed all the facts and circumstances of the case in Criminal Appeal Nos.1551-1554 of 2008 filed by the State of Uttar Pradesh and the same have been dismissed by a separate judgment pronounced today.

2. So far as the present appeal by Tej Pal is concerned, separate special leave petition preferred by one of the

accused namely Narendra has already been dismissed by this Court. We also do not find any merit in this appeal filed by accused Tej Pal which is also dismissed.

.....J.
[M.Y. Eqbal]

.....J.
[Pinaki Chandra Ghose]

New Delhi
September 22, 2014



JUDGMENT

SUPREME COURT OF INDIA



JUDGMENT